THE MINERAL CONCESSION RULES, 1960

SHRI K. D. MALAVIYA: Sir, I also beg to lay on the Table, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification GSR No 1398. dated the 11th November, 1960, publishing the Concession Rules, 1960. Mineral [Placed in Library. See No LT-2503/60].

THE BOMBAY BOARD AND FACULTY OF AYURVEDIC AND UNANI SYSTEMS OF MEDICINE (RE-ORGANISATION) ORDER, 1960 AND RELATED PAPER.

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): SIR, I beg to lay on the Table, under subsection (5) of section 4 of the Inter-State Corporations Act, 1957, a copy each of the following Notifications of Ministry of Home Affairs —

- (1) Notification GSR No. 1089, dated the 14th September, 1960, publishing the Bombay Board and Faculty of Ayurvedic and Unani Systems of Medicine (Re-organisation) Order, 1960.
- (ii) Notification GSR No. 1124, dated the 23rd September, 1960, publishing a corrigendum in Government Notification GSR. No 1089, dated the 14th September, 1960.

[Placed in Library. See No. LT-2430/60 for (1) and (i1)].

#### MESSAGE FROM THE LOK SABHA

THE PREVENTIVE DETENTION (CONTINU-ANCE) BILL, 1960

SECRETARY. Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of

Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Preventive Detention (Con inuance) Bill, 1960, as passed by Lok Sabha at its sitting held on the 5th December, 1960"

Sir, I lay the Bill on the Table.

SHRI BHUPESH GUPTA (West Bengal): Are we going to take up this Bill in this session?

Mr CHAIRMAN: Yes

SHRI BHUPESH GUPTA. Can it be postponed till the next session?

MR CHAIRMAN: Do you want it postponed?

SHRI BHUPESH GUPTA Yes.

MR. CHAIRMAN. We have not concluded this session and we will put it through in this session.

SHRI BHUPESH GUPTA. There are other important items of business.

THE MAHENDRA PARTAB SINGH ESTATES (REPEAL) BILL, 1960

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): SIR, I beg to move:

"That the Bill to repeal the Mahendra Partab Singh Estates Act, 1923, and to provide for matters incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, the Bill is simple and short. It is, I be ieve, altogether non-controversial. So I do not propose to take more than a few minutes. Raja Mahendra Partab Singh, as he was then called, went over to Germany during the First World War and allied himself with an Indian party there and he devoted himself to all activities that could possibly be carried out

even in a distant land for the emancipation of India from alien Thereafter, from Germany he went to the German Mission at Afghanistan and there, he established a provisional Government of India, he himself being the President of that Government. So he incurred the displeasure of the then Government and in 1916, his properties which were considerable in a way, were then attached under Regulation III of 1818 for treasonable activity. He continued his labours for the freedom of India and in 1923, the Act which the Bill before this House now seeks to repeal, was passed. By this Act of 1923, the properties of Raja Mahendra Partab Singh were confiscated. There was also a provision that they would be granted to his son, Prem Partab Singh. I think, in 1924, a Sanad was given by the British Government and by means of that Sanad, the properties belonging to Raja Mahendra Partab were transferred Singh to Prem Partab Singh. Prem Partab died in 1947 and after his death. Amar Partab Singh, the son of Prem Partab Singh, became the owner of those properties by succession. Some of these properties were, I believe, disposed of by Prem Partab Singh. Now, Amar Partab Singh is the owner of these properties. He is twenty years of age. This estate was formerly under the management of the Court of Wards, but now I believe, Raja Mahendra Partab Singh is looking after the properties. So this Bill is being passed in order to remove this blot from the Statute Book, this Act of 1923, which purported to punish Raja Mahendra Partab Singh for his patriotic activities. These and his consuming passion for the independence of the country were mainly responsible for the action taken by the British Government against him. This Act of 1923 says that he had been guilty treasonable activities and, therefore, his properties which had been attached previously in 1916 were being confiscated. The Act of 1923, so far as goes, was exhausted its operation when the property was confiscated and

the Sanad had practically served the purpose for which it was meant, when the property was transferred to Prem Partab. But there were one or two conditions in that Sanad. One of them said that this property would remain with the grantee, that is, the son of Raja Mahendra Partab, but he will not be allowed to use any income or any part of this property for the advantage or benefit of Raja Mahendra Partab. So we have brought this Bill in order to repeal this Act of 1923. It is altogether insufferable that such an Act should continue to find a place on our S ate Book even though it may have become obsolete and the condition that no income or part of this property should be used for benefit of Raja Mahendra Partab has to be abrogated. This Bill proposes to do so

Raja Mahendra Partab was a pioneer in this line. He ran immense risk when he went over to Germany during the First World War and still more when he established the provisional government of India in Afghanistan in 1916 or so. So the least that we can do now is to repeal this Act and also along with it, repeal the condition that is contained in the Sanad which is prejudicial to the interest of Raja Mahendra Partab. So I move that this Bill be taken into consideration.

The question was proposed.

श्री गंगा शरण सिंह (बिहार) ः श्रादरणीय सभापित महोदय, यह बात सही है, जैसा कि मौननीय गृह संत्री ने कहा कि जो बिल हमारे सामने पेश हुश्रा है इसमें विवाद की कोई गुंजाइश नही है। राजा महेन्द्र प्रताप भारतीय क्रान्तिकारियों की श्रगली पंक्ति में रहे है। परिस्थित बदलने पर श्राज के लोग शायद उनके महत्व श्रौर उनके कारनामों का ज्ञान उतना न रखते हों जितना कि उस जमाने के लोगों की था। राजा महेन्द्र प्रताप ने श्रपने त्याग, श्रपने

# [श्री गंगा शरण सिंह ]

जोश ग्रीर ग्रपने उत्साह से देश के कान्तिकारी नौजवानों में ऋौर दूसरों में भी एक प्रेरणा का संचार किया था ग्रीर बहा से मामनों में उनकी पद्धतियों से जो सहमत नही होते थे वे भी उनके त्याग, उनके बलिदान, उनके उत्साह और उनके जोश के कायल थे। ग्राज की परिस्थिति में शायद उनकी बहुत सी बाते--उस जमाने की भी श्रीर श्राज की भी-वह बहुत परिस्थित के अनुकृत श्रीर व्यावहारिक नहीं रही हो लेकिन उस जमाने में जो प्रकाश, जो चिराग उन्होंने जलाया था उससे बहुतों को रोशनी मिली थी श्रोर गर्मी भी पहुंची थी। म्नासिब मह था कि यह बिल ग्राज नही बल्कि इससे बहुत पहले ग्राता । श्राजादी मिलने के १३ वर्ष बाद नही बल्कि बहुत पहले इसको म्राना चाहियेथा। यह एक दोष इसमें मुझे लगता है। दूसरा यह है कि जहां तक भावात्मक शान्ति भ्रौर संतोष का प्रश्न है वह तो इस बिन से हो जाता है लेकिन राजा महेन्द्र प्रताप को जो क्षति हुई, जो परेशानिया हुई, उनको जो घटा उठाना पड़ा, इस बिल में उसका कोई उल्लेख नही किया गया है ग्रौर न इस कानून के चलते उनको कोई सुविधा प्राप्त हो स केगी । जहां तक मुझेस्मरण है, उस हाउस में शायद यह कहा गया कि उसमें कानती दिक्कतें हैं। ग्रगर उसमें कानूनी दिक्कते हैं तो जिस तरह से हमारे माननीय गह मंत्री ने यहा यह विधेयक प्रस्तुत किया है उसी तरह से उसके लिये भी विधेयक प्रस्तुत कर सकते थे जिससे कि उनकी जो क्षति हुई है उसकी कुछ पूर्ति की जा सके श्रौर सही मानों में उनको कुछ प्राप्त हो सके, इस कानून से फायदा हो सके।

जहां तक इस विधेयक का प्रश्न है इपमें विवाद की, विरोध श्रौर मतभंद की कोई गुंजाइश नहीं हो सकती। इन्हीं दो शब्दों के साथ मैं इस बिल का समर्थन करता हं।

SHRI SURENDRA MOHAN GHOSE (West Bengal): Mr. Chairman, Sir, I welcome this Bill; but at the same time I consider that it is a very belated one, for I feel that immediately after attaining independence we should have done something to repeal this Act of 1923 and along with that done something to compensate Mahendra Partab for what he would have got if he had not joined this revolutionary movement and had remained loyal to the British Government at that time. If he had remained loyal to them, I do not know whether he would have got these privy purses and other things like the other Princes in India after the attainment of independence. If that is the case, then there is no justification penalising Raja Mahendra Partab, because he joined in the patriotic effort to make India free.

In this connection, Sir, we have to remember also that Raja Mahendra Partab's activities were not isolated ones, isolated from the freedom movement which was going on in secretly and openly after the suppression of the 1857 movement In order to have a proper understanding of the services rendered by Raia Mahendra Partab and other compatriots of his time in those days, we have to remember that after the suppression of the 1857 movement there were going on in this country secret attempts as well as open public agitation for achieving complete independence of India. Those days, there used to be two schools of thought in the Congress, one led by Lokmanya Tilak and the other which was called the moderate school. Shri Aurobindo and other leaders joined the movement led by Lokmanya Tilak. In that movement it was their idea that they would resort to open agitation and also keep themselves prepared, if need be secretly, to over hrow the British Government by whatever means possible. That was the difference between these two schools. You know, Sir, and other Members of this House might know, that many of also

nationalist leaders including the late revered Maulana Saheb were in that secret revolutionary activity. I may tell you from my own personal knowledge that Maulana Saheb was in close touch with Raja Mahendra Partab when the latter was in Kabul. So, the movement was carried on both inside and outside India, and in their days they d'd yeomen service for the emancipation of our country. That being so, it is not sufficient that we simply repeal the Act of 1923. must do something so that the may be restored Raja to Mahendra Partab because the property was confiscated for no fault of

There is talk about the Sanad. The entire property is now vested in his grandson. There is now no condition attached to the Sanad and there is no specific mention that the grandson should help Raja Mahendra Partab. The grandson may or may not allow Raja Mahendra Partab to take charge of the property. In my opinion, something should be done for the restoration of the property to Raja Mahendra Partab which he deserves.

There is another thing. It may not be in the mind of our Government at present but there was some attempt made on the part of some people to make a distinction between these two movements, the one led by Lokmanya Tilak and at one time Shri bу Aurobindo and others. The second movement believed in violence, they said. Whereas the fact is that we all believed in the efficacy of violence afterwards. When these revolutionary activities were started, those were the only effective methods known at that time all over the world for achieving lost freedom If we go into the background of these movements a little more, then we will find that because of the activities of revolu'ionaries, Mahatma Gandhi was brought into Indian politics prominently. Because of Raja Mahendra Partab and other revolutionaries and their activities, Rowlatt Act was passed and Mahatma

Gandhi came in to protest against the Rowlatt Act. After the declaration of hartal in protest against the Rowlatt Act the Jalianwala Bagh tragedy happened which brought in afterwards the non-cooperation movement under the leadership of Mahatma Gandhi. Therefore, we should not think today that the activities of Raja Mahendra Partab and other revolutionaries were actually against the spirit of Indian nationalism or against the spirit of the Indian people. In those days many of our leaders who joined this nonviolent non-cooperation movement under Gandhiji's leadership were in revolutionary activities and were revolutionaries themselves. Again I say, Sir, from my personal knowledge that Deshabandhu C. R. Das was one of the founders of the secret revolutionary society which was established in Bengal under Shri Aurobindo's leadership. Afterwards, in 1920, he ioined the non-violent non-cooperation movement under Gandhiji's leadership.

In this connection, I would like to draw attention to two facts. One was the urge for making India free and independent and the other, which was working from time immemorial, was he urge for realising the unity humanity. During the First World War, Shri Aurobindo wrote a series of articles on the "Ideal of Human Unity" from a political angle. anticipated some of the movements which came afterwards after the war in Europe. In his Book, "Ideal of Human Uni'y", after analysing the forces at work at that time during the war, he said that as against the idea of some people who were thinking in terms of a dictatorship of the proletariat in Italy and Germany there would be dictatorships in Italy and Germany of a totalitarian type, a dictatorship of another kind,

SHRI P. N. SAPRU (Uttar Pradesh): That was worse.

SHRI SURENDRA MOHAN GHOSE: He anticipa'ed these things in his book. After the Versailles Treaty, he wrote, [Shri Surendra Mohan Ghose]

"You have tried to bring Prussian militarism under your heel but in spite of that, the whole of Europe will come under the heel of German militarism and England shall have to fight singlehanded against that aggression when it comes. During that catastrophic period, the British people will realise that granting of India's independence and autonomy instead of weakening them will be a perennial source of strength for the progress of humanity."

He predicted all these things in that We find that from other quarters also this ideal of unity is Raja Mahendra Partab coming up also believed in a kind of world federation There was the idea that today or tomorrow the whole of humanity must be united and as a matter of fact, Shrı Aurobindo wrote in that book that a would state in the future was not only a probability but a certainty. We are today just on the threshold of such coming events we should not minimise the activities of those days because they believed in some other methods

While supporting the Bill, I would make an earnest appeal to our Home Minister to consider the desirability of doing something more to compensate the loss of property and other things to Raja Mahendra Partab Thank you, Sir

SHRI D. A. MIRZA (Madras). Mr Chairman, Sir, I am not a lawyer to speak on the legal aspect of the Bill I am a tyagi and I speak for another tyags, to plead on his behalf Raja Mahendra Partab's sacrifices to the country are great At a time when the national movement was only in the making, was in the cradle, Raja Mahendia Partab had the courage to cry jehad against the British Govern-Giving up all his ment property, abandoning his kith and kin, and flesh, he left his country to fight for the freedom of the country from a foreign land His sacrifices to the movement are great and it is the duty

of the Government to see that Raja Saheb is well established In addition to this repealing Bill I want to know what positive relief the Raja Saheb will be getting Today he is holding the trusteeship, as a natural guardian he is looking after the estate of his grandson Next year. the grandson attains majority, what guarantee is there that the grandson will look after him? Sir, sacrifices must be rewarded, I do not say rewarded, but they must be recognised, they must be appreciated

[Mr. DEPUTY CHAIRMAN in the Chair]

clarion call of Mahatma Gandhi, students, lawyers and others giving up their everything, rallied round the flag of the Congress Thev knew that their sacrifices were going to be rewarded Nobody knew that India would be an independent country when the battle was raging those days I am talking of the days of twenties and thirties Nobody had even an atom of hope that India would achieve freedom It was out of their love for the country, it was out their love for the Congress, it was out of their love for Mahatma Gandhi that they rallied round the Congress. May I respectfully ask this of Government? Are you going to let them down? Are you going to abandon those tyagis who sacrificed their all? I am talking not only of Raja Mahendra Partab, there are many tyagis in India today who have to be looked after by the Government How is it that we are today sitting in this Parliament of free India? It is because of the sacrifices of those great patriots, who were sent to the prisons. who were sent to the gallows and today we cannot afford to forget those illustrious countrymen of ours-the youth of India, Bhagat Singh, Sukh Dev, Raj Guru and Jitendra Nath Daswho sacrificed everything, who gave up their life, who are considered to be martyrs of India's freedom

The second thing that I have to bring to the notice of the Government is that there is dissatisfaction in the

country today. There are many who are aggrieved, there are many tyagis who teel that their sacrifices are not appreciated or recognised. Nowhere, Mr. Deputy Chairman, do I find an instance like ours. When the Government changes, the whole system changes; take for instance, Russia. China, Germany, Egypt, Iraq other places where, with a change in the Government, the old things are abandoned; they are sent out. New things are set up; new governmental machinery is set up. But here we, as a democratic institution, as who have ample faith in democracy, adhere to the old ways and to the old Now, Sir, the people sacrificed their all did not do it to be rewarded. They thought that it was their duty as citizens of India or patriots of India to sacrifice their all to achieve that was nearest and dearest to them-I mean freedom-and India achieved freedom because of efforts, because of the leadership of Mahatma Gandhi, Pandit Jawaharlal Nehru and Govind Ballabh Pant and today we are here as law-makers of a free India, of a free country. Are we to forget them? Are we to give them up? Now, people who were British stooges, who called our Prime Minister 'Quisling', to whom the Congress was a red rag, who did everything in their power to wipe out the Congress and to curb the independence movement, are today in key positions. my submission, Mr. Deputy Chairman. is this. With all humility, on my bended knees, I would beg of this Government to see that these tyagis who gave up their all in the fight for the freedom of the country are not abandoned. Today I am happy hear that our Home Minister is magnanimous enough and as a true leader of our country and of mankind, has made some provision for those tyagis and their children. May he live long and under his guidance may India prosper.

Now, this Bill, as it is, is going to be passed. Even if it is passed, what positive relief is Raja Saheb going to get? We talk or the sanad. Come to my house and I will show you the sanad that was given to my great grandather as Nawab of Masulipatam. Such sanads must be torn as under and must be burnt, the sanads given by a foreign Government should never be respected. The first clause in that sanad is . . .

SHRI BHUPESH GUPTA (West Bengal): I hope he has torn that particular sanad relating to the Nawab of Masulipatam.

SHRI D. A. MIRZA: That has been torn, that has been burnt. I will tell you . . .

SHRI BHUPESH GUPTA: Thank you very much, that is a good job done.

Shri D. A. Mirza: . . . that I was the first in my town who deciared jenual giving up my college. Sir, he is just interrupting me only to show that he has returned from Russia. He wants his presence to be felt. Sir, the first clause in the sanad is that you should be loyal to King George V, his successors and his descendants.

MR. DEPUTY CHAIRMAN: You come to the Bill; don't go to the saudd.

SHRI D. A. MIRZA: I am referring to the sanua mentioned here. Loyalty to King George which is an act of loyalty according to the sanad is treason according to me. So, that clause must be removed from the sanad. The other clause says that the moneys derived from the estate should not be used for the benefit of Raja Saheb. 1 want that thing to go. Granting that aiso, I would ask, what guarantee is there that he will get anything from his grandson? If you want to help the Raja Saheb, the present grandsons must be divested of the property and it should be given back to the Raja Saheb. But I do not want to go to inat extent because he has already got his one foot in the grave. He is an old man. Let the property with the grandson but when he ceases to be the manager of the estate, may I appeal to the Government to see that some provision is made for him to

[Shri D. A. Mirza.]

exist? Just as the ruling chiefs—the British stooges and enemy No. 1 of India—are given privy purses, I want some such thing to be given to the Raja Saheb. So, Sir, I respectfully once again request the hon. Home Minister to consider this and see that some provision is made for the Raja Saheb to live, taking into consideration his great sacrifices to the country, and may I also request him to see that the other sufferers, who suffered for the political emancipation of our country, are also looked after?

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, this is undoubtedly a non-controversial Bill to which must extend our warm and hearted support. There cannot be two opinions about it. But I agree with hon. Members who spoke before me and complained that this was a belated measure. It should have brought forward much earlier. But then the inheritors of our movement have come to such a pass that even to pass a measure of this kind they take twelve or thirteen years. That is the misfortune, tragedy of the independence struggle, that is, they have not left very many competent inheritors. Raja Mahendra Partab comes from a State which has produced many illustrious fighters for national liberation, in the independence struggle, and today you will see in that very State it is difficult to find a Chief Minister. Such is the tragedy of life. However, in this connection I would like to make certain observations, because it is the policy which has to be discussed here. As far as the clause of the Bill is concerned, nobody can say anything about it. It can be improved upon, but generally we support it. What is most important is, since we are privileged have Raja Mahendra Partab with us, whether it is to his satisfaction. I take it that he accepts it. If he thinks it is all right then I have no complaint whatsoever even with regard to the minute details in this Bill. I was not here when this was debated in the other House and I do not know exactly what happened there. Now, Sir, as an hon. Member opposite, Shri Surendra Mohan Ghose, has said, he is an illustrious fighter representing a current of political act vity and movement which played an important part in creating the great freedom struggle, in building it up and getting us independence. Naturally when we deal with measures, we recall those days in our mind and pay a tribute to the great and selfless services rendered by Raja Mahendra Partab and others in the struggle for India's emancipation at a time when very few people had the courage to get up and say: 'I stand for the full independence of the country'. Today it is very simple. It may not be understood by this generation. But go back to 1913, 1914, 1915 and 1916 when there were very few people even among the leaders of nationalist movement, who dared say that they stood for complete, full independence Not only did people say that they were in favour of full independence and proclaimed it, but they also devoted and dedicated their life in the heroic struggle for the achievement of that goal. Somebody threw bombs. Others took to revolvers These are not important matters today, but they struck against the enemy of our country, British imper alism, and in doing so they forgot all their interests as Raja Saheb did. Well, today we find Indian princes being fed by the hon. Government opposite with privy purses running into crores of rupees. And here was a Raja, here was a big landlord who forgot everything, who sacrificed everything who took the hazardous journey abroad and plunged into the freedom struggle. It is a great thing. And as we are passing this Bill I cannot but share with you some of my sent ments in this matter. As a bov. when we heard about his activities, I was inspired by his activities Having spent those days in fail with many others, hundreds of others, in the early 30's in prison. I can tell you that many who went to the gallows many of our colleagues who went to the Andamans,

many who remained with us in the Bengal jails for years on end, were inspired by the heroism, sacrifice and selfless devotion of such a band patriots as Raja Mahendra Pratab Today we may not share his political Today he may not share our views political views. But when we look back, we recall with pride, with emotion and sentiment, the great sacrifice and struggle of these heroic pathfinders who blazed freedom's path w th That is the most importheir flames ant thing to remember Naturally our heart goes out to them. But then Raja Mahendra Partab had many other colleagues Sometimes I come across people, old, worn out in who have made tremendous sacrifices in the freedom struggle The Member, Shri Surendra Mohan Ghose, knows many of them Today they are not in active politics In Punjab, in Bengal, in Delhi and other places the colleagues and fellow-fighters of Raja Mahendra Partab live in abject poverty, in humiliation and in sorrow They do not have even proper clothing to Are we to permit such things? Is it not open to us, for the Government, to discuss the matter and find out these people, draw up a list or them all over the country and make adequate, decent provision for them/ I would consider it a supreme national duty which crosses all party barriers, no matter what political opinions they We know that many of them hold are politically inactive They become old But it pains my heart when I see these people who were connected with the Delhi bomb case, for example They are starving Τ come from a State where in days when Raja Mahendra Partab was conducting the struggle, that struggle was echoed in Bengal by a band of Worn out in health and old today they are suffering from poverty and want I am sure in Punjab, UP and other places there are many of them I was told that the mother of Chandrasekhar Azad about whom you read in Jawaharlal Nehru's Autobiography was in extreme poverty, nobody to look after her I say these

are questions of policy They have to be gone into Therefore, my humble submission to the Government on this occasion—because this is the only occasion when we can bring forward such things-is that a committee should be appointed, because fortunately amongst us there are people like Shri Surendra Mohan Ghose and many others Shri Govind Ballabh Pant himself is a v ry important fighter Today he brings the Preventive Detention Bill and I have a quarrel with him Yesterday I was not quarrelling with him In fact, when we heard that an attack was made on him by the police, it roused our anger and I can tell you we felt like doing something against the British on the spot That was how we reacted Today he brings forward the Preventive Detention However, there are many others They should take counsel with each other A committee should be set up A list of those patriots, those who have made upieme sacrifice and who have sufferd and who have continued through years of suffering, braving all kinds of British tyranny, should be drawn up A list of these people, Lving men, should be drawn up We cannot revive the dead, but we can look after the living A list of them should be drawn up and the Central Government should take charge of them, so that in the remaining few days that are left for them it is not said that they are not looked after We are strong enough We are a free country have got enough resources We have get a fund of goodwill with which we can surround these people who fought for freedom at a time when the talk of freedom was a very difficult job ndeed There are many of them and we can only co-operate in this respect Unfortunately even in this matter all kinds of discrimination come in think it would be a good thing if such a veteran political leader like Shri Govind Ballabh Pant, our Home Minister, took the initiative in this matter It will be remembered because Home Ministers will come and go, as we all are likely to come and go But an act of that kind by him will be re[Shri Bhupesh Gupta.]

membered by generations that would follow. That is what I would suggest.

Secondly, he mentioned in this connection Kaja Saneb's activities Aighanistan and Germany. I do not torgot to mention know wny he Soviet Russia, Probably it was a mere omission. Ine Kaja Saheb was ceived by Lenin after the Boisnevik Revolution and Lenin gave his full support to the Indian independence movement. Ask Raja Saneb. He tell you that inspiring tale. Not only tnat Lenin taiked to the Raja Sahebs servant or attendant wno was with him and found out the condition of the poor people. The Raja Saheb himself was impressed that he was a great leader. How wonderful is it that Lenin, the head of the State and Party took so much time to talk to the servant or the attendant there in order to find out the conditions? Now, why did the Raja Saheb go to the Soviei Union? Russia at that time was the Federated Republic. It was the October Revolution which attracted him. The Raja Saheb was not merely revolutionary fighter for independence. His sympathies were with the poor, with the down-trodden, with the workers, with the peasants. That is why after the October Revolution when the Soviet State had come into existence, he got attracted towards it. Therefore, it shows that here was a man who fought for independence with the idea of doing something good to his people, with the idea of taking the blessings of independence to the farmers in the villages and in countryside, to the down-trodden millions. Today we are happy to whatever may be his philosophy and that deep and abiding sympolitics. pathy for the poor lives in his heart. I had a talk with him one day. What little he had, he had made over to a charitable trust for schools and so on. It is not a question of property, but it is our attitude that counts here. Our tributes to his services would not lie

in terms of gold because we cannot reciprocate in terms of money and gold. We can reciprocate in the same way as our gesture to the princes by Rs. 50 lakhs of privy purse, but this devoted son of India who had dedicated all his life to the service of the country cannot be rewarded in that manner. I know this. He would consider it to be an insult. But an attitude should be there, and I think the greatest, the most important and the most effective way of paying our tribute to Raja Saheb and fellow freedom-fighters like him is to take care of all those who are still living with us, and Government should do something about it. I just make this suggestion for the Home Minister to consider.

Then, Sir, about the other thing I need not say very much. After all he is with us today. Many of them are not with us in Parliament but they are outside. But I only say that I meet such people who were colleagues of the Raja Saheb, who were contemthe poraries io Raja although personally I was not known to them-who were carrying on the struggle which the Raja Saneb was conducting from Afghanistan or Germany. They are there among us. Are we looking after them? Are we seeing to their welfare in the remaining part of their lives? We are not. thing should be done about it. In every country after freedom is achieved such people are looked after. I have talked to many of them. They do not like to seek election. They do like to go to the nearest Congress office to flatter or placate some Congress leader or for that matter any party man in order to get nomination. They live in silence. They live a life of seclusion. It is we who must reach them, find them out wherever they are, uplift them from conditions of sorrow and silent tears into conditions of a life of joy and happiness. That should be our responsibility, and what is our leadership there for? Leaderships of the various parties should be

in a position to produce a list of such people, say, in three or four months' time. We all will co-operate together in this, Communists, Praja Socialists and others. All should co-operate and do something about it. I think that would be the right way of paying tribute to the services which the Raja Saheb rendered. This way it is very very important. To me it is not important because it concerns some property matters, and I hate to talk about property in this connection. Now, it is symbolic of a new approach, it is symbolic of a new spirit, a spirit that has remained subdued. It should be a pointer to what we must do. The spirit of this Bill, the magnanimity of this Bill, the patriotic gesture in this Bill, should be extended to those who did not leave huge properties to be confiscated and then to be treated in this manner but who lost everything the same. Many other patriots there, and that should be done. This is my humble suggestion. I fully support the measure and I hope that before the term of the hon. Home Minister, the Leader of this House-a veteran politician himselt, a great fighter in those days of struggle for independence-before his term ends, let under his leadership pass a measure or make arrangements so that every patriot is looked after-every patriot of this category of valuant fighters, matter where he lives, whether a hero of 'Komagathamaru' or of the Chittagong Armoury Raid Case or of the Lahore Bomb Case or of the Delhi Conspiracy Case, wherever they live, we should take charge of them. We should find them out, and U.P. of them. got many We should do something for them. is all that I would appeal for to the Home Minister to be done. We fully support this Bill, and even if it is a belated measure, it is good that he has brought it forward. I will not complain that it is belated, because what is gone is gone, but he has brought it forward. I congratulate him for bringing it forward because it revives certain good, noble sentiments in hearts. It helps us to recall our great

and glorious past which produced such valient heroes and settles freedom-fighters as Raja Mahendra Partab Singh.

Dr. H. N. KUNZRU (Uttar Pradesh): Mr. Deputy Chairman, Bill, I am sure, has been brought forward in recognition of the courage and patriotism shown by Raja Mahendra Partab throughout his life. He voluntarily exiled himself in order to serve India according to his likes. We may not agree with all that he has done, but we must pay our tribute to the honesty and singleness of purpose that have characterised him throughout his life. It is right, therefore, that this Bill should have been forward.

The purpose of the Bill, I suppose, is to give relief to Raja Mahendra Partab Singh, but what does the Bill do? In the first place it repeals the Mahendra Partab Singh Estates Act of 1923 which deprived him of his property. In the second place it removes all those restrictions from conferred his Sanad m son by Lord Reading which prevented him from helping his father in any way or alienating the property granted to him in favour of his father. what will be the effect of the repeal of the Act just mentioned by me and the removal of the restrictions, to which drawn attention, from the have The property will remain Sanad? where it is. Raja Mahendra Partab will not get a pie of it as a matter of He will still depend on the goodwill or rather the charity of those who have got the property because he was deprived of it by the British Government. Now, I do not know whether the property is intact or has passed into the hands of people unconnected with his family. I take it that a good portion of it is still intact because the sanad provided that no part of the property should be alienated except with the consent of the Government of the United Provinces of Agra and Oudh. I suppose that the Government has taken care to see that the property is not reduced to such an extent as to prevent Raja Mahen-

# [Dr H N Kunzru]

dra Par ab Singh's grandson from discharging the duties that devolved on him as the head of his family What harm will accrue if the property which belongs to Raja Mahendra grandson is restored Singh's him? Will any injustice be done to any party? Have any transactions entered into since the Mahendra Partab Sngh Estates Act of 1923 passed that make it impossible or inequitable for the Government to res tore the property to Raja 1 P.M Mahendra Partab? Ιf there are any difficulties ın the Government's way in this matter, the least that they can do is to make some provision for the maintenance of Raja Mahendra Partab Singh He should not, after his grandson becomes major, be dependent entirely on his charity The previous speaker that he assumed that the Bill that is now before us was placed before the Lok Sabha because it gave satisfaction to Raja Mahendra Partab Singh I do not think, Sir, that this is a correct assumption I b leve that Raja Mahendra Partab, Singh is dissatisfied with the provisions of the Bill and like many of us, that if the present Government wanted to recognise his patriotism, he should have been given back his property

As regards the larger question raised by Shri Bhupesh Gupta, I can say nothing about it on this occasion Perhaps, the Government is already helping people whom it regards as political sufferers I do not know whether they belong exclusively to the Congress Party or whether others not belonging to the Congress Party have also been regarded as nolitical sufferers and helped to maintain themselves and their families

SHRI BHUPESH GUPTA I thought he knew that information But would not express anything That will introduce a controversy on such a solemn occasion

PANDIT S S N TANKHA (U'tar Pradesh): I believe it is only those persons who apply for it who are given any aid by the Government, but this is not a very correct procedure to adopt

DR H N KUNZRU I am not fully conversant with the designation of a political sufferer or the procedure that followed giving being ın allowance to a person an regarded as a political sufferer. Perhap, the Home Minister will give us information on these points I will only repeat that in my opinion the Bill does not go far enough and that the least that Government can do is to provide for the maintenance of Raja Mahendra Partab Singh from the income of the estate that belonged to hım

DEPUTY CHAIRMAN We shall meet agan at 2 30 PM The House stands adjourned till 2 30 P.M.

> The House then adjourned for lunch at four minutes past one of the clock

The House reassembled after lunch at half past two of the clock, Mr. DEPUTY CHAIRMAN in the Chair

SHRI H P SAKSENA (Uttar Pradesh) Mr Deputy Chai man, Sir, I pay my unqualified homage to the services and sacrifices of my valiant friend, Raja Mahendra Partab Singh. He worked at a time when it was very sinful, when it was very difficult to rase a voice against the established British imperialism So whatever we can do for him or for his family is always a matter of praise and grace for the successor Government belong to the succes or Government but then I am sorry to admit that we have not been able to do anything as it was our duty to for those who sacrificed their all for the country at a time when it was very difficult to make sacrifices So I hope that some substantial arrangements will be made so that the last days of Raja Mahendra

Partab may not be spent in worry and snxiety.

SHRI JASWANT SINGH (Rajas-Mr. Deputy Chairman, Sir, the than): provisions of the Bill are very simple and there is not much to say on the provisions themselves. Various speakers have spoken about the services of Raja Mahendra Partab in various spheles, particularly at a time when many people, even bolder, were afraid of taking the steps that he took by the courage of his conviction. But, Sir, I would confine myself to the provisions of the Bill and not dwell on the pa riotic actions that he took and the national feeling that he displayed for the cause of freedom of the country since various other speakers have dilated on that subject and it is not necessary to say anything more.

Sir, first of all it will be seen that Raja Mahendra Partab returned to India soon after the advent of independence to our country and it is after or thirteen something like twelve years or even more than that that a Bill has been brought forth to do something to set right the injustices and hardships that Raja Mahendra Partab suffered at the hands of an alien Government. Sir, during the course of the di cussions it also came out that some of the political sufferers have been rewarded even though their services to the country were not as much as those of Raja Mahendra Partab. My friend Dr. Kunzru, had pointedly asked the Government to let the House know as to whether the political sufferers who had been already rewarded belonged only to the Congress Party or to other parties also and how far they had been rewarded. We know that in certain cases thousands and thousands of rupees have been given to political sufferers of the Congress Party. We do not object to because, when somebody has suffered for the cau'e of the country and there are no means for him to subsist, it is the duty of the Government. cularly a nationalist Government, to

see that the political sufferers are properly rewarded and that in the fag end of their lives they lead fairly comfortable lives.

SHRI H. P. SAKSENA: Wo do not want any reward for our sacrifiles.

SHRI JASWANT SINGH: But, then my friend, Mr. Saksena, says that they do not want any reward. Then I would, through him, ask the Government to take back the money which has been given by way of reward to so many Congress political workers and sufferers.

DR. W. S. BARLINGAY (Maharashtra): By way of reward?

SHRI JASWANT SINGH: Whether it is a reward or something else is a matter of opinion.

Now, Sir, I come to the Bill. The Home M'ni ter in his characteristic way very eloquently referred to the services of Raja Mahendra Partab. But we have now to analyse as to how far the Bill goes to compensate him or to appreciate the services that he had done to the country at a time when even bolder people probably would not take even half as many steps as he took by the courage of his conviction. Now, here what we are actually doing? What we are doing is this that we are repealing the Mahendra Partab Singh Estates Act of 1923 and we are providing for matters incidental thereto. Secondly, in clause 3 of this Bill it is stated that certain conditions attached to the Sanad of 1924 will have no more effect. Now, by repealing that Act of 1923 how far are we helping him? There is no question of compensation and very rightly Mr. Saksena said that certain services cannot be compensated. I agree. And similarly my friend, Dr. Barlingay, also said that there could not be any reward for the services. Truely speaking that should be the real spirit. But in this world human frailties have an overriding effect, and in spite of the fact that we believe in

[Shri Jaswant Singh.]

certain principles, something tangible has to be done. Apart from now we want to undo the injustice tnat had been done to Raja Mahendra Partab by an alien Government, and now how far are our nationalist Government doing justice to him? Our remark, should only be confined to this fact, whether we are doing him justice when there is no question of reward and no question of compensation to Raja Mahendra Partab. Here we are repealing that Act of 1923. Then we are saying that the conditions attached to the Sanad of 1924 given by Lord Reading to his son shall cease to have any effect. Now, unfortunately for him, in his lifetime, his son was dead. Now, his grandson is there who is a minor and it is lucky for Raja Mahendra Partab to see the day when he has come back to his country, which is a free independent country for which cause he raised his arm, and he has lived to see the day as a free citizen of this great country. But has justice been done by this Bill? Firstly, 12 to 13 years have elapsed and Raja Mahendra Partab is not at all happy. All these years justice has not been done to him. Now, the Lok Sabha has passed this Bill and it has come to us. Has it satisfied him in any way? Whether it has satisfied him or not. we cannot go by the satisfaction of the parties, but has justice been done? There are two things in this Bill. With regard to both these things, so far as Raia Mahendra Partab Singh is concerned, nothing has been done to him as far as his porition is concerned. His grandson is now a minor and he is acting as his manager. In a year or two, his grandson will become a major and all these properties will pass on to him. But as far as he is concerned, he had left vast properties. both rural and urban, and under this Sanad none of these properties could be alienated because the fear was probably bу alienation money could be passed on to Raja Mahendra Partab Singh. Therefore, it can be presumed that all the pro-

perties which he left a long tim back, over 50 years back, are intac Now, how far is he going to benefi from the properties which legitimatel; belonged to him? There is no ques tion of compensation. The only ques tion is of justice being done to him The alien Government had confiscated some of his properties which had to revert to him. In due course of time to go away when his time comes naturally his successor, whoever it may be, whether it is the grandson or the great-grandson, would as his legitimate successor, will inherit all these properties and it is only right. If the Government was fair to Raja Mahendra Partab and if the Government had felt that they were undoing the injustice done to him by an alien Government-and he was expecting his own national Government, the Government of his free country, to do justice to him—then this Bill does not meet the case at all. Even now hope it will be realised after hearing the speeches from the various quarters of the House. I do not think that there was a single speech since morning which has not considered this Bill inadequate to do justice to Raja Mahendra Partab Singh.

SHRI J. S. BISHT (Uttar Pradesh): But there are constitutional d'fficulties. The Government is bound by the constitutional laws.

SHRI JASWANT SINGH: I do not know which article debars the Government.

Shri J. S. BISHT: Article 19 gives the right to every citizen to hold property. Under article 31 a property can be acquired for public purposes on payment of fair compensation. How can we take it from the grandson and for what public purpose?

Shri JASWANT SINGH: If a certain property had been taken by an alien Government and confiscated and if it is restored to him, I do not think the question that Shri Bisht raises arises at all. I am not a lawyer but

from commonsense I can say that it will be agreed to if this question is gone into. In the courts, if, by mistake, an injustice has been done, the higher court will certainly restore the property which one legitimately owned. Similarly, here, who was the owner? The owner was Raja Mahendra Partab Singh. It was confiscated from him because the alien Government felt that he was not loyal to that Government and that he was a rebel. He had exiled himself from this Government to fight the battle of freedom for the country and therefore they had confiscated his property and bestowed it on his heirs. When the nationalist Government comes into power, when the country becomes independent, when the country realises the services he has rendered and the Government realizes these services and appreciates them, I personally feel that the objection raised by Mr. Bisht would not hold water if the Government restores the property to the original owner. After all who is the grandson? He belongs to the same family and he will inherit the estate in due course. I therefore do not agree with the objection raised. I have known many cases in the law courts where . . .

SHRI J. S. BISHT: I am only pointing out the legal difficulty.

Shri JASWANT SINGH: But I do not accept the legal difficulty pointed out by my friend. Therefore this Bill does not go far enough to do justice to Raia Mahendra Partab Singh whose services are memorable to this country and which have inspired many of our leaders to join the battle of freedom.

قاضی احمد حسین (بهار): جناب دیدی چیدمین صاحب - راجه مهندر پرتاب سنگه صاحب کے متعلق بهت کافی باتیں اس هارس میں آچکی هیں اور میں سمجھتا هیں که جو

لوگ لن کو پہلے سے نہ جانتے ھوں گے اب جان لئے هونگے - راجه صاحب، مولانا بركت الله صاحب بهودالي -مولانا عبيدالله صلحب سلدهي و تارك ناتھ داس اور ان نے جیسے بہت سے دیش پریسی هندوستان کو آزاد کرانے کی کوشھ میں هددرستان سے باهر گئے اور آزادی کی راہ میں انہوں نے بهت سی تکلیفین اس راه مین المُهادُين - اس كا تذكره آبِكِ سامني آچكا ھے اور ان حضرات کے کرناموں کو مجھے تغصیل سے جانئے کا موقع سنہ 1919 میں ہوا حب مولانا آزاد مرحوم نے ان کے مفصل حالات عمیں بتائے ۔ ان کے کارناسوں نے همارے اندر ملک کی محبت، جوش اور قرباليون مين بوي اهديت پيدا كر دي تهي - هونا دو چاهئیے یہ نها کہ بارہ سال پہلے هی راجه صاحب كي جائيدان انكو واپس مل جاتی - بعض قانونی دقتیں بیان کی جاتی هیں لیکن ان کا حل کرنا ھی تو ھمارا اور آپ کا کام ھے اور ھماری حکومت کا کام هے اور ایسی کون سی دقت هے جو نه حل مو سکتی هو -بهرحال اب ایسی صورت پیدا هونی جاهیئے که راجه صاحب کی جائیداد ان کو مل جائے - جب یہ بل آیا تو میں نے پہلی نظر میں یہی سنجها تھا کہ اس بل کے ذریعہ ان کی جائیداد وأيس دلائي جائيگي ايكن ايسا نهين ھے - اس موقع پر محصے حکومت سے يهي كهذا ه كه جاد از جلس كوئي

[قاضي احمد حسين]

ایسی صورت نکالی جائے که راجه صاحب کی کم از کم شہری جائیداد تو ان کو فوراً واپس مل جائے اور دیہاتی جائیداد جو غالباً اب جو حکومت کے قبضه میں ھوگی اس کا معاوضه ان کو ملے – راجه صاحب کی جائیداد ان کے ذریعه ان کے وارث پوتوں کو مللی چاھائیے نه که انگریز اس جائیداد کو لے لیں اور انگریزوں کے ذریعه راجه صاحب لیے بوتوں کو ملے اور راجه صاحب لیے بوتوں کی خیرات اور جیرئیتی کے بوتوں کی خیرات اور چیرئیتی کے بوتوں کی خیرات اور جیرئیتی کے بوتوں کی خیرات اور جیرئیتی

همیں امید ہے کہ حکومت اس پر فور کرے گی اور یہ حکومت کی قدرشناس کی بہترین مثال ہوگی -

†[उ.**जी श्रहाद हुसै।** (बिहार) : जनाब डिप्टी चे गर रैन साहब, राजा महे ब प्रत ब सिंह साहब के मुनल्लिक बहुत काफी बाते इन हाउन में ग्रा चु हो हैं ग्रीर में समजता हुं कि जो नेग इन हो पहले से न जानते होंगे श्रव जान गरे होंगे । राजा माहब मौलाना बरकतुल्ला साहब भूपात्री, मौताना उर्वदुल्ला साहब सिबी, तारक नाय दास भीर उनके जैते बहुत से देशने नी हिन्दुस्तान की आजाद कराने की कोशिश में हिन्दूम्तान से वाहर गरे श्रीर ग्राज दो की राह में उन्होंने बहुत सी तक नी हें इन राह में उठ ई। इनका तज करा चका है। ग्रापके सामने श्रा श्रीर इन हजरात के कारनामो को मुझे तफ तीज से जानते का मौका चन् १६१६ में हुप्रा जग मौताना ग्राजाद मरहम ने उनके भक्तिसल हालात हमें बताये। उनके कार-

नायों ने हमारे अन्दर मुल्क की मोहब्बत, जोश और क्रानियों में बड़ी एहमियत रैश कर दी थी। होना तो चाहि रे यह था कि बारह साल पहले ही राजा साहब की जायदाद उनकी 🧈 वाधिस मित जाती । बाज कान्ती दिक्कतें बयान की जाती हैं लेकिन उनका हल करना ही तो हमारा और आपका काम है और हमारी हु रूमत का काम है और ऐनी कौन सी दिक्कत है जो न हल हो भकती हो ? बहरहाल ग्रब ऐ नी सूरत गैश होनी चाहिये कि राजा साहब की जायदाद उनको निल जारे। अब यह बिल स्राया तो नैने पहली नजर में यही समझा था कि इप बिन के जरिये उनकी जायदाद वाभिस दि गई ज गे गि लेकिन ऐसा नहीं है। इस पी हे पर मुने इहमत से यही कहना है कि जन्द-यजा जल्द कोई ऐसी सुरत निकाली जासे कि राजा साहब की कम में कम शहरी जाय-दाद तो उनको फीरन वापिस मिल जाने मौर देहाती जायदाद जेर ग लिबन ग्रव ह हमत के कब्जा में होती उसका मुग्र,वजा उनको मिले। राजा साहब की जायदाद उनके जारिये उनके वारिस पोतों को मिलती चाहिते न कि म्रोज उस जायदाद को ले ले मीर म्रोजों के जिर्पे राजा साहब के पौतों को मिले श्रीर राजा ताहब अपने बन्चों की खैरात श्रीर वैरिटी के मोहताज रहे। यह कीज हमारे लिये बड़ी तक रीफ रेह होगी।

हमें उम्नीद है कि हुतूमत इन पर गौर करेगी और यह हुकूात की कदरशनामी की बेहतर्रन मिसाल हगी ]

M. GOVINDA REDDY SHRI (Mysore): Mr. Deputy Chairman, Sir, as the Leader observed while moving for consideration of this Bill that this Bill is very simple and is non-controversial. If many Members are speaking on this Bill, it is not on the merits of the Bill but it is by way of paying our tributes to the sacrifices, courage and patriotism of Raja Mahendra Partab Singh. That tribute, Ghose said, is belated no doubt but still it is our duty to pay our tribute to that hero.

Several points have been raised. I think the best tribute has been paid by the British Government itself. By passing this Act, the Mahendra Partab Singh Estates Act, they themselves have paid the highest tribute that could be paid. We remember that during those days when a slogan like Gandhi-ki-jai Mahatma or Bharat Mata-ki-jai was itself an offence in this country which visited on the people heavy penalties, confiscating the estate of a person and declaring him an offender and depriving him of the use of it, was the greatest tribute that could be paid to the services and patriotism of the person. The Act which we are now repealing, ever obnoxious, is itself a tribute.

Several points have been raised. One is that the repealing Bill has come late. No doubt it has come late but perhaps the Government thought-because its provisions had become obsolete since that Government was no longer in office and nothing prevented the owner, Raja Mahendra Partab from deriving the benefit of his estate,that it was not necessary to repeal it immediately after independence was achieved. That may be one of the reasons. As regards restoring property to him, I do not think the Government is lacking in willingness to do that, to restore the property to Raja Mahendra Partab. But according to the law I don't think it can be done because it is vested in his grandson now and it cannot be divested except according to legal processes.

SHRI BHUPESH GUPTA: What is then the use of this Bill?

Shri M. GOVINDA REDDY: This  $i_s$  only for removing this blot from our Statute Book. This Bill is for removing this ugly thing from the Statute Book and this Bill  $i_s$  doing it. That is all that this Bill seeks to do. With the law as it is, once an estate is vested in a person, he can be divested of it only according to the

process of law. All that the Government can now do is to acquire that property from the grandson and that can be done only for a public purpose and by paying compensation to the grandson.

Shri P. D. HIMATSINGKA (West Bengal): It will enable the grandson to pay him the income.

Shri M. GOVINDA REDDY: Yes, it will enable the grandson to pay him the income. With the removal of this Act, Raja Mahendra Partab will, I suppose, be entitled to the proceeds of this property.

There is another instance which we should remember on this occasion, and that is the imprisonment of the Maharaja of Nabha. For having entertained patriotic sentiments he was kept in confinement at Kodaikanal and I think he passed away in confinement. There are several such instances. There is a lot of force in what several hon, friends have said with reference to those patriots who had sacrificed and who have fallen into difficulties on account of their sacrifices. Something needs to be done by Government for them.

There were two points raised in this connection. One was whether any pecuniary compensation should and could be paid to these persons. Shri Bhupesh Gupta was very vehement on this point. No doubt, there are thousands of cases which deserve such monetary compensation. Even now, of course the hon. Home Minister has some discretionary fund and he has been liberally using this discretionary fund for helping the people who have sacrificed and who have suffered during the course of the freedom struggle. That has gone a long way or some way at least, in helping these people. But what I am referring to is not monetary compensation alone. There are many who have sacrificed and who need recognition, recognition of their services by society and by the Government. That will be the requisite compensation for many of [Shri M. Govinda Reddy.]

these people. I think there is need for the Government to go into this question and make a list of the persons who have rendered considerable service and to accord them some sort of recognition. It is easy to find out ways and means of giving them this recognition. Now, the President is awarding titles and honours and it is easy to confer some sort of public recognition to such people. I think there is need for such a thing. For all the troubles and tribulations that they have undergone, if there is some sort of social and governmental recognition, they will feel happy In this connection I support the sentiments of all those who have pleaded for such recognition.

SHRI BHUPESH GUPTA: You want honours to be given?

SHRI M GOVINDA REDDY: I do not want to take more time of the House, Sir, and I conclude by saying that I support this measure.

श्री भगवत नारायन भागव (उत्तर प्रदेश) उपसभापति महोदय, इस बिल का इस सदन में स्वागत किया गया है परन्तु मैं तो ममझता ह कि इस बिल का स्वागत करने का कोई कारण नहीं है। यह बिल बिल्क्ल सारहीन और तत्वहीन है।

डा॰ डब्ल्य॰ एस॰ बलिगे सारहीन **है, य**ह ठीक है । पर तत्वहीन है, यह कैसे <sup>?</sup>

श्री भगवत नारायण भागव में समझना ह कि जिस समय गवर्नमेट ने इस बिल को तैयार कराया उम वक्त उसने इस बात पर विचार नहीं किया कि इस कानन के पास होने से किसी को कोई लाभ होगा या नहीं। जिनके सबव में यह बिल यहा लाया गया है उनको श्रगमात्र भी लाभ इससे नहीं हो सकता है। मै जानता ह कि काम्टीट्यूशन मे यह प्रावि-धान है कि जो प्रापर्टी वंस्ट कर दी गई वह डाइवेस्ट नहीं की जा मकती हे, परन्तू इसके माथ ही कास्टीट्युशन मे यह भी प्रावि- धान है कि किसी प्रापर्टी से कोई विचित नहीं किया जायगा जब तक कि उसको कम्पेनसेशन न दिया जाय । वह प्रापर्टी चाह ब्रिटिश गवर्तमेंट ने डाइवेस्ट की हो या इस गवर्तमेट ने की हो, उसमे कोई म्रन्तर नही म्राता है. उसके पदचिह्नतो पर ही यह गवर्नमेट आकर बैठी है। हमारा कास्टीट्युशन मन् १६२३ में नही था और ग्रगर उसके भ्रनुमार ग्राज हम किसी की प्रापर्टी को डाइवेस्ट करे श्रीर फिर क्हे कि वह वेस्ट हो गई, हम डाइवेस्ट नही कर मकते, यह बात ग़लन होगी इसलिये मेरा निवेदन यह ह कि गवर्नमेट को बड़ी गर्म्भारता-पूर्वक इसके ऊपर विचार करना चाहिये । हमारे सदन में ग्रानेक वक्ताग्रों ने इस प्रश्न को सामने रखा है। चाहेपहले गवर्नमेट ने इस पर विचार न किया हो परन्तु श्रव उसे विचार करना होगा। म्राज की डिवेट जब म्रखबारों में निकलेगी तो सारे देश मे एक प्रकार का तहलका मचेगा। हमारे देश में ग्रनेक रणवीर त्यागवीर शहीद हुवे है जिनकी कि जायदादे ब्रिटिश गवर्नमेट के समय में जब्त की गई, उनके सब्ध मे गवर्नमेट ने स्राज तक क्या किया है इसके ऊपर ग्रनेक धारणाग्रों ग्रीर भावनाग्रो का प्रादर्भाव होगा। इस विल मे गवर्नमेट का जो उद्देश्य है उससे हम लोग बित्कृल सहमत है और हम उसको हर तरह का समर्थन देना चाहते हैं परन्तु माथ ही यह भी चाहते है कि हमारे देश की वेदी पर जिनका बलिदान हम्रा उनकी जायदादे स्रगर किसी भी प्रकार स छीन ली गई हो ग्रौर उनको किमी प्रकार का मुग्रा-विजा दिया जाना सभव न हो तो उन्हे उनकी जायदादे लीटाई जाये । ग्रगर नही लौटाई जाती है तो इससे एक बड़ा ग्रमन्तोष देश में होगा ।

यह तो ग्रभी हाल की बात है , एक पुरानी बात झांनी की महारानी उक्ष्मीबाई की है। उनकी आयदाद जब्त हुई ग्रीर ग्राज तक उनकी जायदाद मौजद है परन्तु उनके पोते और परपोते मार मारे फिर रहे है, दाने दाने को तरस रहे है स्रोर उनके लिये कुछ नहीं

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किया गया है। उनके रहने का जो महल था वह अभी हाल ही मे गवर्नमेट आफ इंडिया न श्रपने कब्जे में लिया है, पहले वह उत्तर प्रदेश गवर्नमेट के हाथ मे था । उनके परपोते स्रीर पोतो ने ग्रपना रिप्रेजेनटेशन भी गवर्नमेट को दिया लेकिन कुछ नही किया गया । मेरा कहने का तात्पर्य यह नहीं है कि इस बारे मे गवनंमेट की सहानुभृति नहीं है परन्तु सभव

है कि कुछ कान्नी बाधाये सामने स्राती हो। तो हमारी गवर्नमेट बैठी ही इसलिये है कि इमारे देश के रणवीरों के साथ अन्याय न हो स्रौर इसके लिये कानन की जो बाधाये हो उन्हे दुर करे । भ्रगर कास्टीटयशन को भी इसके लिये सशोधित करना पडे तो उसको भी करने के लिये उसे तैयार होना चाहिये। ग्रगर ब्रिटिश गवर्नमेट ने हमारे देश के त्याग-वीरो को कुचला ग्रौर मारा ग्रौर पीटा ग्रौर उन्हें बर्बाद किया ग्रौर उनके मकानो मे, जायदादो मे स्नाग लगा दी, तो उसका यह मतलब नहीं है कि श्राज हम श्रपने देश को स्वतंत्र कर के उन सब बातों को भूल जाये स्रौर हम अपने देशवामियों के प्रति न्याय करने के लिये कटिबद्ध न हो।

यह कहा जाता है कि श्रगर राजा माहब को कोई मेनटेनेस का श्रधिकार होगा तो उस प्रापर्टी से मेनटेनेस मिल सकता है । "ग्रगर" उसमे लगा हम्रा है । मैं भी थोड़ा सा कानून जानता हु। ग्राज जो हिन्दू ला है उसके ग्रन्-सार राजा साहब को कोई मेनटेनेस का राइट नहीं मिल सकता है क्योंकि वह डेस्टीट्यूट नहीं हे। कोई दूसरी शर्त हिन्दू ला में नहीं है जिसके ग्रन्सार एक पुत्र या पोता ग्रपने पिता या पितामह का ममर्थन कर सके, केवल एक शर्त है स्रौर वह यह कि वह डेस्टीट्यूट हो। राजा माहब न डेम्टीटयट है ग्रौर न वह डेस्टी-टयट कलाने के योग्य है ग्रौर नवह इस बात को पसन्द करेगे। राजा साहब एक त्यागवीर है। उनका सारा जीवन त्यागमय रहा है।

श्रगर यह कानुन न भी पास हो तो भी उनके ऊपर कोई ग्रसर नहीं श्राता है श्रीर ग्रगर पास हो तो भी कोई ग्रसर नहीं ग्राता है। उन्हें रूपये का मोह नहीं है, जायदाद का मोह नहीं है। यह तो हमे देखना है कि हम ग्रपने त्यागवीर ग्रौर रणवीर देशभक्तो के प्रति क्या करते है. गवर्नमेट को देखना है कि हम क्या करने जा रहे है। वह चाहे या न चाहे, हमारा जो वर्त्तव्य है उमका हम पालन करते है या न**ही** ?

मै गवर्नमेट से ग्रापके द्वारा ग्रपील करता ह कि उसके बड़े बड़े काननी मशीर बैठे हये है, बड़ी बड़ी बाधात्रों को उन्होंने दूर किया है. बड़ी बड़ी योजनायें बनाई है ग्रौर बना सकते है, यह जानते हये भी कि कास्टीटयशन मे यह बाधा है उसको दूर करने का उद्योग अनेकां बार उन्होने किया है, तो क्या यह एक ऐसा मौका नहीं है ? क्या इस बात के लिये हमारे देश की स्रावाज नहीं उठ रही है कि राजा साहब जैमे त्यागवीर, जिनका जीवन त्यागमय रहा है उनकी मदद के लिये गवर्नमेट सब बाधात्रों को दूर करके फिर से एक बिल लाये। इस बिल को इस वक्त पास हो जाने दीजिये श्रोर फिर से एक सशोधित बिल लाइये--श्रौर उसमे ऐसा प्राविधान करे कि जिससे उनको इज्जत के माथ, सम्मान के साथ उनकी जायदाद वापिस मिल सके या उसका कुछ मुग्राविजा उनको मिल सके । ग्रब मै समझता ह कि हमारे सदन मे जो आवाजे उठी है, हर स्रोर से, हर पार्टी की स्रोर से, उनका गवर्नमेट सम्मान करेगी स्रोर ऐसा स्रवसर स्रायेगा कि इस बिल को शीघ्र ही सशोधिन किया जायगा ।

3 P.M.

SHRI HARIHAR PATEL (Orissa): Mr. Deputy Chairman, the hon. Members who spoke before me have already explained the heroic part played by Rajva Mahendra Partab and the very great sacrifices undergone him It is not necessary for me to repeat them The House is unanimous

# [Shri Harihar Patel]

in its desire that, if possible, the property of which he was deprived should be restored to Raja Mahendra Partab When this Bill was brought before the House, naturally we expected that the Government was trying to give effect to that desire of the House and thus restore the property to Raja Mahendra Partab, but after going through Bill one finds that it lacks in substance and it is difficult to understand whether Raja Mahendra Partab will gain anything by our supporting this Bill It does not confer any benefit on h m and I do not understand the purpose for which this Bill has been brought before this House It was explained by the hon Minister that he could not go far due to constitutional difficulties It was pointed out that the property having been vested in grandson it was difficult to divest him because of the constitutional guarantees given to him I do not agree with his interpretation, his explanation of the Sanad If you look at the Sanad, you will find that the property forfeiture vested in the Government, the Government never got itself devested of the property. It was given to Prem Partab Singh with certain res-I will read the relevant trictions sentence in support of my contention It reads as follows

"To hold the same unto and to the use of the said Prem Partab Singh and his heirs upon the same terms as the said Mahendra Pariab Singh held the same"

This does not say that he will have the estate for ever I do not agree with the hon Minister that the property vested in Prem Partab Singh at It vested in the Government and it is even now vesting in the Government only Prem Partab Singh only got the right to use the property The restrictions are mentioned Sanad. If one goes through the Sanad this is the impression that one will get Moreover under the Sanad ment reserved the right to forfeit the estate from Prem Partab if there was

any breach of the conditions of the condition Sanad If we go through No 4, we will find that the door has been kept open to bring back Raja Mahendra Partab into the joint family That is the impression at any time one gets By this Bill, Raja Mahendra Partab has been exposed mercilessly to the grace and kindness of his grandson It is quite competent on the part of the Government to bring back Raja Mahendra Partab into the joint family. restore his status in the family give him the property, but that has not been done on the plea that the Constitution stands as a bar estate is governed by the Constitution and Raja Mahendra Partab's grandson or the heir was protected by articles 19 and 13, the conditions laid down in the Sanad became void the day our Constitution came It is absolutely unnecessary force Bill in this to bring this because the restrictions became void the moment our Constitution came I do not agree with the into force view that the Government is under a handicap in its efforts to restore the property to Raja Mahendra Partab If, however, it feels that it is under some handicaps, then it should find out ways and means to overcome those handicaps, and restore the property to Raja Mahendra Partab It should give effect to the desire of the House and give him some definite benefit and not give this poor consolation-I would not even call it a consolation—as envisaged in the Bill

DR W S BARLINGAY Mr Deputy Chairman, I did not want to speak on this Bill because the object of it is so very obvious and hardly of a controversial nature but some remarks made during the course of the debate have provoked me to say just one word

It has been stated by some of the Members—although I believe quite in-advertently—that this is a case of giving some compensation or a reward to a person who has served the country. Some people also talked of compensation for services rendered. I am

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sorry that this sort of language should have been used in this connection Those of us who are Hindus know very well that everyone of us owes three kinds of debts, namely, pitru rin, that is the debt which we owe to our ancestors, rishi rin, that is the debt which we owe to the sages, and in modern times those sages other than those people who serve us in several ways like the patriots people who render us some of social service, and dev rin, which we owe to the gods The proper concept to use in this connection is not the concept of reward-there is no question of a reward being given Raja Mahendra Partab, there is no compensation also for services rendered-but the concept of duty, the concept of a debt that we owe Mahendra Partab This is what really wanted to emphasise

So far as the Bill is concerned, it seems to me, with very great respect to the hon Minister-and I understand his difficulties-that this ріесе legislation is really of а negative character I do not understand at all as to what Raja Mahendra Partab going to gain by the passage of Bill, although the Bill itself is to enable the present incumbent of gaddi to render such help to Raja Mahendra Partab as he may desire The Sanad prevented this being done till now and all those restrictions have been removed by this Bill This is all that this Bill aims at and it is of a negative nature. I entirely agree with Mr Bhupesh Gupta in what he said I feel that the Government owes a duty to Raja Mahendra Partab and it must do something positive in this matter, not merely confine itself negative remedies

Th s is about all that I wanted to say in this connection I thank you for giving me some time to speak on this Bill

Shah MOHAMAD UMAIR (Bihar). Sir, I do not know how to thank you for the courtesy which I am receiving all through and for your giving me

time to speak It is not without considerable degree of relief, satisfaction and admiration that I want to express my views on the greatness, largeheartedness and the genuine, sincere the Home and generous gesture of Minister and the Home Ministry bringing forward this Bill the benefit of a person who is not known here, whose name is not confined to this country alone but who is Western Europe, known throughout throughout Asia and in various parts of the world for the gallant fight and the gallant stand which he took against Raja Mahendra the ruling power Partab took that gallant stand at even time when nobody could have conceived that a person country which was under the heals of the British power would even think of going out of the country and for its freedom Raja Mahendra Partab not only went out of the country but he established a provisional government and gave a challenge to the British Rai and to the British Administration and he raised his slogan from different parts of the world outside the border of India which I think must be remembered with pride by every one Whether we see eye to of us eve with Raja Mahendra Partab his politics or not, let me assert that does not wholly disagree with him and the example of service, sacrifice gallant fight which he has set before the country will live for posterity learn the lesson of patriotism hım

Sir, some friends here referred to the question of violence and nonviolence I say that the Government has not taken any such thing into consideration Whether one belongs to a violent party or a non-violent party, it is no consideration Government of India has extended its support sympathy and proper recognition to all the people irrespective of whether they were violent or nonviolent Let me tell my hon friend-I find that he is not present here just now-that Mahatmaji tried his best to save Bhagat Singh whom the try will remember, whom history will

[Shah Mohamad Umair.] remember. He was not a member of a non-violent party; he belonged to a wholly violent group and in spite of that, Mahatmaji fought for him with the Governor-General. He for his release and for saving him from the gallows. Of course, Mahatmaji could not succeed but his efforts to save him show the spirit of recognising patriotic people without any distinction of violence or non-violence. And let me tell my hon, friend that Mahatman was not unknown in India and his non-violent creed did come to India only in 1920 or when the Rowlatt Act was passed. Mahatmaji was known to all the world-at least to South Africa and India-when he was waging a nonviolent fight in South Africa in 1906. Of course he was living there and the fight went on in Africa. From there he came to India and with him brought the non-violent creed and nonviolent policy. And let me tell you that this gallant soldier, Raja Mahendra Partab showed his gallant spirit not only at a time when the country was eclipsed on all sides but at a time when the patriotic spirit could nursed only within the four walls the House It was at such a time that Raja Mahendra Partab went out of the country and began preaching for the independence of the country from outside the borders. This gallant soldier ought to have been recognised before no doubt but I think that everything is done in proper time. This is very good and this admiration on the part of the Home Ministry and Home Minister will go down in history that they have recognised this great soldier at least at this time. If it is done in a proper way, it will serve a great purpose. Of course, merely annulling the previous law will not help Raja Mahendra Partab; you must go a step forward and do something positive to re-establish his property, to reestablish his past dignity and his past interests. You have to do something more after passing this legislation.

My hon, friend, Mr. Saksena, said that people should not think in terms

of reward. I want to remind my hon. friend that those who sacrificed everything for the sake of the country did not do so for the sake of any reward, There is no doubt about it. But may I the reward ask Mr. Saksena, when goes in wrong directions, when people who do not deserve to be rewarded, condemned when people who stand from their boyhood and who still stand condemned, are recognised, should we not ask as to what happens to those people who have really sacrificed, those thousands and thousands political sufferers, whom the country may not know, whom the Government may not know, but who served as pillars in the struggle for freedom in the remotest corners of the country? reactionaries and you reward the others who really do not deserve to be rewarded, then what happens to those who have in the name of patriotism and freedom sacrificed their everything for the sake of the country? Do not think that anybody who serves the country is hankering after reward but you must see that your reward or recognition is properly directed. If you do not do that, then these thousands and thousands of political sufferers who are still living in the remotest parts of the country will not only feel condemned and possibly they may go out of the way also. That is the reason why there should be no such consideration as to whether one belongs to a violent party or a non-violent party. These revolutionaries are no members of violent parties. They are still with us; but they are not being properly recognised; they are not being properly nursed and that is why they take to different courses. Of course, I do not see eye to eye wholly with Raja Mahendra Partab but at the same time one cannot deny that Raja Mahendra Partab has got a point of view which has to be taken into consideration very seriously, if not today, tomorrow every one of us.

Sir, I once more congratulate the Home Ministry and the Home Minister on this repealing Bill and I would request that whatever may be its corollary, that also should be followed in

practice. As my friend, Mr. Bhupesh Gupta, said, there are also other persons who have suffered for the sake of the country and although they were But I say that they revolutionaries. have now become part and parcel of There are such people our country. in Bengal, Bihar, Orissa and places and they also have to be looked after.

And I think the provisions, if not in terms of this Bill, at least in terms of some other legislation, must be applied to those revolutionary sufferers also. The people belonging to the Congress have suffered heavily; they are suffering and they are destined to suffer in the future also, even to the last day of their life and they may not be recognised by the administration or by the society. Of course, some have been recognised and that is quite good. There are persons who are looking forward not only to be recognised. They want some sort of encouragement to do something more for the country and for the nation.

With these words, I support this Bill wholeheartedly. I congratulate only the Government of India, Home Ministry and the Home Minister. but also congratulate Raja Mahendra Partab for the recognition which has received from the Government, from the people and from both Houses today.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Mr. Deputy Chairman, I am grateful to hon. Members of all the parties for the universal support that they have given to the provisions of this Bill. I also join in the tributes of praise and admiration that been showered upon Raja Mahendra Partab for the great national that he did, especially in times of the greatest difficulty.

Now, Sir, a number of hon. Members, including my friends, the lawyers, have taken exception to the provisions of this Bill and my friend,

Dr. Barlingay, pointed out that the Bill was of a nugatory character. To a certain extent it is. There is no dispute about that point. But place before the House the exact Constitutional position so far as not only the provisions of this Bill are concerned but also of another Bill which was brought forward in the other House private by an hon. Member as a Member's Bill? Now, in that Bill the hon. Member of the other House had included a provision that the property should be taken back from the grandson of Raja Mahendra Partab and restored to Raja Mahendra Partab Singh. When that Bill was under consideration, the Government had to look into the constitutional position, especially so far as the taking away of property from one citizen and giving it to another was concerned. When that Bill was under consideration, the Prime Minister himself intervened in debate and pointed out that the Government was fully at one with objects that the hon. Member had in sponsoring his Bill. He also further pointed out that this piece of legislation ought not to remain on the Statute Book at all. But he stated that question required further consideration in consultation with the State Government and also with our law officers. After his assurance to this extent. that particular provision was fully considered, may I point out, at highest level. Thereafter, Government had to come to certain conclusions because of the provisions of the Constitution by which we are governed since its inauguration in January, 1950. Under the provisions the Constitution, may I point out there are a number of difficulties which it would be very difficult for us to surmount? Before I deal with the constitutional provisions, I shall point out a few facts about this matter. In or about 1916 the then British Government had attached the property of Raja Mahendra Partab on the ground, according to them. treasonable activities. It is true that he had taken certain actions in the highest interests of the nation, but according to them highly embarrassing

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[Shri B N Datar] to the British Government established a provisional Government in Afghanistan He had gone to Germany and other countries also Therefore, the first act that the then British Government did was to attach his pro-Had the matter remained only perty at the stage of attachment, then the successor Government, namely, present Government of India would certainly have taken steps for the cancellation of the attachment But the then Government, as we know, were not satisfied only with the question of attachment In 1923 they brought forward a Bill before the then Central Legislative Assembly, as I believe it was called, and that was passed the provisions of that Bill two points One was that the were made clear property was to be completely taken possession of or annexed to the Government The other was that the then Governor-General was also empowered to grant the property by a fresh Sanad to the son of Raja Mahendra Partab This fact may kindly So when the particular noted Bill was passed, the property was taken possession of and in 1924 the then British Government, the Governor-General granted this property to the son of Raja Mahendra Partab His son was Raja Prem Partab Singh Now, the property was granted to him May I further point out that the property consisted, to a large of a extent. zamındarı ın the UP State It had also certain pieces of property, which I shall be making a reference gradually May I point out that so far as the law was concerned, the law was completely exhausted when the property was taken possession of annexed to the Government by the then Government of India Then, subsequently the property was given Raja Mahendra Paitab's son under a Sanad. Therefore we come across a position that by 1924, both the Act of 1923 and the Sanad of 1924 came to be virtually exhausted in the sense that whatever had to be done was fully done They laid down certain condi-Those conditions also have been mentioned in the Sanad An hon.

Member Shri Harihar Patel, raised a question whether a hereditary was conferred by the Sanad. Without going into the legalities of the may I point out for his consideration that in the Sanad the words grantee and his heirs" have also been mentioned? Therefore, subject to other considerations, prima facte least, it granted a hereditary title

SHRI HARIHAR PATEL It is also mentioned 'to the use of

SHRI B N DATAR Let the hon Member allow me to continue There was a particular condition which related to his maintaining the loyalty to the British Government So far as that condition is concerned, after the attainment of independence, after the transfer of power from the British Government to India, it has become absolutely infructuous and we should not give it the honour of purposely repealing it Therefore, it is not a question of a particular condition as one hon Member suggested Now, two conditions were further laid down in the Sanad One was that out of the properties of this estate, provision should be made by way of maintenance for Raja Mahendra Partab The second condition which was more stringent was to the effect that no portion of the zamindari or other property should be alienated to Raja Mehendra Partab  $I_n$ words, the Sanadpurported to give the property to the son laid down two stringent conditions under which even indirectly Raja Mahendra Partab could not receive any benefit from this estate Thereafter, a number of things happened also might be taken which account In 1947 his son, Raja Prem Partab Singh, died leaving his son, Raja Amiit Partab Singh, who is at present living As you are aware, Sir, subsequently the UP Government also took in hand the question of the abolition of zamindari estates and therefore a special law passed and in the implementation of that law this zamindarı estate also

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We have to take this fact into account that there was an Act passed by the Indian Legislature. Under that Act. by virtue of the Sanad to which reference was made in the Act, the Raja Saheb's grandson has become the fullest owner of the property. This fact should not be lost sight Then further on it is stated:

came to be abolished. So far as compensation is concerned, a part was paid to the Court of Wards which had assumed the management of this particular property on behalf of the minor. Some time ago the Court of Wards relinquished their superinin U.P. tendence over the estate. After all Raja Mahendra Partab is the grandfather, and under the Hindu Law, as my hon, triends know, he is entitled to be the guardian of his grandson. Therefore, when the superintendence was given up by the Court of Wards, Raja Mahendra Partab assumed guardianship of the whole property to the extent that it remained. far as this property is concerned, as I have pointed out, a large portion of the property has gone. Then Court of Wards also had to sell some of the property for the purpose of repayment of the debt of the ward the minor. For that also some property has gone. Certain other properties remain—for example, some bhoomidari land, houses and shops at places, and then cash and some zamindari cash bonds; this is all the property that remains now. Knowing all these facts, let us now take into account the provisions of the Constitution in this respect.

"The State shall not make any law which takes away or abridges the rights conferred by this part and any law made in contravention of this clause shall, to the extent of the contravention, be void."

When the Constitution came force on 26th January, 1950, certain particular things were created and 1 am inviting the attention, specially to article 13 of the Constitution, of all the hon. Members in general lawyer Members in particular, because some lawyers made reference to certain circumstances which were not exactly in consonance with the Constitution. Under article 13 (1) it is stated:

Then in article 19 (f) we have got. the right of all citizens, and may point out, though it might be superfluous, that Raja Mahendra Partab's grandson is also a citizen who holds this property? The clause says: "All citizens shall have the right to acquire. hold and dispose of property." Then you would kindly see that there article 19(5) which says:

"All laws in force in the territory of India immediately before the commencement of this Constitution, in so far as they are inconsistent with the provisions of this Part, shall, to the extent of such inconsistency, be void."

"Nothing in sub-clauses (d), (e) and (f) of the said clause shall affect the operation of any existing law in so far as it imposes, or prevent the State from making any law imposing, reasonable restrictions", etc.

Some hon. Member suggested some arrangement should be made by which the Raja Saheb would entitled to some maintenance or some allowance. whatever that may But the restrictions that have been referred to ought to be reasonable restrictions in the interests of the general public. That also might kindly noted. Under these circumstances a question arises as to whether we can do anything by way of taking away the property from one citizen and giving it to another though the . relationship is such that one person happens to be the grandfather and the other happens to be the grandson

[Shri B. N. Datar.]

The next question that arises under the Constitution is whether the property can be acquired at all. So far as acquisition is concerned, we cannot take the property at all under any circumstances. Let us note it very clearly that our Constitution does not make any provision for divesting an estate vested in one person at the commencement of the Constitution in particular and giving it or restoring it even to another person. Therefore, I would invite your particular attention to article 31, which says very clearly:

"No person shall be deprived of his property save by authority of law."

And "property" has been referred to, as I stated, in article 19(f). Then some hon. Member suggested that the property should be acquired. But even acquisition is not so easy as some hon. Members consider it to be. Now, certain stringent conditions have been laid down, for instance—article 31(2)—

"No property shall be compulsorily acquired or requisitioned save for a public purpose", etc.

Then there is the question of payment of compensation, etc. That also has been laid down. I would also invite the attention of the hon. House to article 14, which says:

"The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India."

Sir, when this particular matter had to be taken into consideration, in the Bill that was pending before the other House there was a clause, clause No. 4, which dealt with this specific question. We had the opinion of the highest legal authorities which the Government of India had the advantage of having, and they came to the conclusion that this is a matter in

which Parliament can enact only to the extent of repealing the Act. Parliament cannot include in any such Bill any provision for the purpose of taking back the property from, say, the grandson of Raja Mahendra Partab and giving it back to him. This is now the exact position. would not like to make a further reference to this except to the extent of saying that when a property has to be acquired, it cannot be acquired for helping or benefiting one person. It ought to be a class or category of persons and it ought also to satisfy the definition of "public purpose." Therefore, the question was considered in all its aspects, and it was pointed out that this particular clause. clause 4 of that other Bill which contained this provision, could not be included in the Bill and much less accepted by Parliament on firstly, of the constitutional difficulties, and secondly, as I pointed out, on acount of constitutional propriety also. As I have already pointed out, all of us are of the view that he is a man who has done the greatest service to the country at a time when it was very difficult even to say that he was a patriot, even to think of India's nationalism. Now, what we have been able to do, within the limitations which have been placed upon us, is to repeal the Act. In fact, in the other House, the Speaker put this question He asked, "What would be the object of the repeal of this Act?" I stated that that was under the present circumstances a piece of legislation which was not of a proper character at all and that piece of legislation ought to be removed from the Statute Book. And under those limitations, as I have pointed out, this is all that we are doing so far as the repeal of the Act of 1923 is concerned. Naturally, according to our ideas of nationalism, he ought not to have victimised in the way that the then British Government did. It was therefore an Act which was highly improper, an Act which was, if I may say so, an anti-national Act, and therefore it is our duty to remove that stain from the Statute Book. So,

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after consulting the highest opinion, we came to the conclusion that all that Parliament could do in this respect was to repeal the Act.

Then a question was raised regarding the Sanad. So far as the Sanad is concerned, it is an executive matter though it is governed by the provisions of the Act and inasmuch as a direct reference was made to Sanad in the Act of 1923, we considered it properly with the advice that we had. There were two conditions which were highly repugnant,-those in respect of allowing the present owner of the property to give allowance or to give the property itself to him. Now, those two conditions also have been repealed. Let this matter be understood very clearly. So far as the Sanad itself is concerned it should not be given the honour getting a statutory repeal because it is an executive act, though it was in pursuance of a statute. Now, hon. Members will agree with me that these were the difficulties under which we had to work and therefore on behalf of the Government, an assurance was given to Parliament that the Government of India itself would bring forward a Bill on the lines that had been pointed out. Under these circumstances, you will agree that there is no reluctance on the part of the Government in going to the extent that most of the hon. Members including also some lawyers wanted it to go. And the highest legal opinion pointed out that in India, we have absolutely no law by which a piece of property can be taken from X and to Y. Only under certain given circumstances can a property be acquired but that also can be done provided it is in the public interest and not only for any person however high that particular person may be. That is our difficulty. Now I fully agree that not only Raja Mahendra Partab but a number of other persons alsorevolutionaries and nationalists—for nearly forty or fifty years, if not more, carried on an incessant struggle-the

revolutionaries in their own way and the nationalists under the guidance of Gandhiji and others-and the combined result of the selfless work of all these people has been the achievement of independence, and therefore I shall now address myself to the general question that was raised by a number of hon. Members. They suggested that something should be done. My hon, friend there rightly took exception to the expression 'reward'. There is no question of any reward. Hon. Members who made a reference to it wanted recognition and some active appreciation; it is not a question of reward at all. So under these circumstances, the question that falls to be considered, though it does not deal with this Bill at all, is one to which I shall address myself as briefly as possible because a number of hon. Members raised that question and that question ultimately boils down to this. There are a number of political sufferers in the country, and may I assure my hon. friend, Shri Bhupesh Gupta, and others that the words 'political sufferer' have been used in the most comprehensive sense namely all those who have suffered in the course of the struggle for independence? Now, Sir, some of them might have followed Gandhiji's lead of nonvoilence; others might have followed other methods but we do not make any distinction between one political sufferer and another, and as I have pointed out, this question has been before Parliament almost since 1948. In fact, when this question first came up before Parliament in the form of a non-official Resolution, the view of the then Home Minister of India, Sardar Vallabhbhai Patel, was thus:-

"The question of relief to political sufferers and/or their families has been sought to be raised in Parliament from time to time through non-official Resolutions. This matter has been engaging the attention of Government also."

 $A_S$  early as 1948, the late Sardar Patel took the decision—please note

### [Shri B. N. Datar.]

the words, "took the decision"-that so far as the question of assistance to political sufferers was concerned, as distinct from concessions in the matter of employment, no such assistance should be given from public funds, since it would create a most embarrassing precedent. was the view that he took and therefore the matter was not pursued. So far as the question of employment or re-employment ís concerned, House already knows that on a number of occasions, almost from 1948, a number of orders and office memoranda have been issued according to which certain concessions have been given to those political sufferers who were either dismissed from ment service or who, on account of their participation in political activijoin government ties. could not service. And those rules have been followed as liberally as possible and a number of Government servants who had been dismissed or who had resigned purposely for the purpose of national work, have been given all the benefits possible. The present Home Minister, when he took over charge considered this question again. He thought that we might take up question of giving some financial assistance to the political sufferers.

# [THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

And from 1955-56 onwards, we have been granting certain amounts to them after taking into account the nature of the service that they have rendered. Generally what we follow is this. There are people who have suffered imprisonment, who have suffered certain privations of a serious type, and we have taken into account their condition, especially their indigent condition. Now, to these people various amounts have been granted. And this is being done even now. In addition to this scholarships are also being granted. The Education Ministry have considered this question and here before me I have an office memorandum of the Ministry of Education

expression 'political where the sufferer' has been defined very clear-It means a person who suffered imprisonment or detention of not less than six months or who died or was killed in action or in detention or was awarded capital punishment or became permanently incapacitated due to firing or lathi charge, etc., or lost his job or means of livelihood or a part or whole of his property on account of participation in the national movement for the emancipation of India. Since then we are also giving grants of scholarships and other educational facilities to the children of political sufferers. May I also make one more reference to what Sardar Vallabhbhai Patel then decided? stated that, so far as the grant of any concessions or benefits apart what I referred to were concerned, it was generally the responsibility the State Governments, and I am very happy to find that a number of State Governments have taken this question in hand. In addition to educational facilities, Sir, in some cases lands have been granted and in certain other cases money grants also have been made. Therefore, Sir, it would not be proper, as some hon. Members stated, that we have neglected these people, and again I repeat. Sir, whenever we deal with political sufferers, the State Governments as also the Central Government, view political suffering from a larger perspective, and they do not mind which particular methods, whether or otherwise, were followed by them, and the definition that I have out to you just now fully satisfies the conditions that have been laid down. Under these circumstances, Sir. may I point out that even on the general question which was raised by a number of hon. Members we have done whatever was possible. Beyond this it is very difficult at present to go, though I would like to place before this House my humble submission that we have been doing whatever is possible; specially the State Governments have been taking very important steps in this direction.

DR W. S BARLINGAY: May I ask a question It has been brought to my notice that a representation has already been made to the hon. Minister with regard to the condition of the heirs of the Rani of Jhansi, and I do not think, as far as I am aware, Sir, that any proper heed or any proper attention has been paid to that application I should like the hon. Minister to say what he has beεn doing in that connection

SHRI B N DATAR Sir, at present I am not aware as to whether that representation has been made either to the Madhya Pradesh Government or to us All the same, I shall try to look into this matter, I shall look into this matter

Now, Sir, I shall refer only to a few points by way of summary Though it is true that technically by the repeal of the Act of 1923, the Raja Saheb would not himself get the property of which he was divested in 1923, still it is time, Sir, that there has been a repeal of this Act, and the repeal itself, may I submit, is a great vindication of the stand of bravery and sacrifice that he took and carried on for so many years against heavy odds

Then it was stated that this was a belated Bill So far as that is con cerned Sir, I have already pointed out that masmuch as the Act and the Sanad had both exhausted themselves there is very little that could done but we have now done whatever is necessary for the purpose of vindicating the honour not only Raja Saheb but also of the country, because a very bad law 15 going to be removed from the Statute Book of India Under the circumstances, Sir I believe that I have answered and cleared the whole ground so far as the present Bill is concerned, and my hon friend, Dr Barlingay, would agree that the approach to the extent that it is a negative one has been due to circumstance, beyond our control

SHRI HARIHAR PATEL: I would like to seek a clarification. The hon. Minister explaining the restrictive conditions No. 4 put in the Sanad said that alienation was prohibited to Raja Mahendra Partab But it is not so. If you read it, you will find that alienation has been prohibited to anybody during the life-time of Raja Mahendra Partab, and what is the purpose then behind this prohibition, if not to retain control over disposition of the estate in the Government?

SHRI B. N. DATAR The has become absolutely Sanad itself stated-infructuous, ---what I therefore there is no point in giving it an honour by having it repealed through a statute

SHRI HARIHAR PATEL What is the necessity of repealing then the Act?

SHRI B N DATAR There is absolutely nothing; it is only of historical interest; nothing more

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA) The question is:

"That the Bill to repeal the Mahendra Partab Singh Act, 1923, and to provide for matters incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted

THE VICE-CHAIRMAN (SHRI M. P. Bhargava) We shall now take up the clause by clause consideration of the Bill

Clauses 2 and 3 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI B N DATAR Sir, I move

"That the Bill be passed"

The quest on was proposed.

Mr Vice-SHRI H P SAKSENA Chairman, Sir, in my remarks I never intended to forget or omit the other it is our duty to patriots whom honour, including those of the violent fighters and I do not distinguish beta non-violent ween a violent and fighter because the battle was fought for the freedom of the country us a violent fighter was as dear as a non-violent fighter, but by emphasising this I do not depart from my lifelong adherence to the principle of nonvoilence That is all that I wanted to зау

SHRI BHUPESH GUPTA Sir, I would not have spoken but for the concluding remarks the hon Minister has made First of all. Sir, it is not a question of violence or non-violence It is one of the historical myths when people say that it was solely by the non-violent movement that was achieved All kınds of ments took place including armed struggle against the British It might have been on a miniature scale, but they all contributed to winning independence Of course, the then Congress party and the non-violent creed were an important part-no one will deny But that is not the issue, I do not know why that is brought in

Now the question is this when I spoke, I made it clear that I did not know what happened in the House in the course of the debate I was always under the impression that in sponsoring a motion of this kind, the Government would take care ascertain the possible reactions views on the part of the person to whom the measure relates, namely Raja Mahendra Partab in this case but I understand from a number of speakers who have just here that the B ll is not to his sat sfaction Do I understand that Law Ministry or the Ministry of Home Affairs did not care to consult him or get him consulted through certain other persons? He may not

personally like to discuss this subject but it was open to the Home Ministry to have his views because we would not like in this Bill, a controversy to enter suggesting that Raja Mahendra Partab would not like Probably he measure of this kınd was not satisfied with this Therefore, they should have done it the course of his reply, the Minister should have made the position clear as to how the Bill was When it was discussed in the Sabha I was in Moscow and when I was reading this I looked at the paper to find out if anything had been said by Raja Mahendra Partab Singh I did not find him speaking on this Obviously, he would not like to speak. Aryway that is a point to be clari-

About the legal complexities etc. let us not talk about them because they can be easily remedied Whenever you need you can bring forward even a const tutional amendment. some for good purposes and some for bad purposes and all kinds of things you have done Why cannot they do it? If it is a question of restoring the properties confiscated by the British we could have done so by special legislation if necessary by a special restricted amendment of the Constitution to that effect stitutional amendment need not enlarged It can be restricted to that specific objective and ıt could be passed in two minutes Only the time that the Government required for registering the vote will be required for it Therefore, let us not take shelter behind this constitutional argument that we have consulted about all these and nothing is possi-It is possible Anyway, said I am not at all suggesting that these things should be viewed from the point of view of the pecuniary or material advantages that will accrue to Raja Mahendra Partab because even without this Bill, if we were so minded, we can find money out of the exchequer to look after like hım

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[Mr. Deputy Chairman in the Chair] The whole That is not the point about You approach I was talking were not here when the Minister was speaking. It is good that he touched on that point. He read out a letter or a speech—I do not know—from Sardai Patel in 1948 to satisfy us that everything is being done for looking after the political sufferers, the definition having been widened I wish he had not read out that letter It has not because it is meaningless everybody knows. fulfilled, been whatever it was and the Minister should not comfort himself with the notion that everything is being done in the States I did not say all that but now I repeat it I say because he has mentioned it In the States the political sufferers are not getting, by and large, any effective assistance from the Government. He said that Government jobs are available Some of them are 60 years old, for no fault of theirs. Are they to apply for Government jobs at 60 or 65? I can understand some of them becoming Ministers but we cannot expect all of them to get into Government as Grade II. I. III and officers not at all Always you write about age-limit and they are all debarred by age There is the older generation lıke Raja Mahendra Partab Therefore, do not bring in this argument Are they to go to Birla Brothers or the Tatas to ask for jobs because they suffer? It is even more humiliating. They would not get jobs that way The point is that they are suffering today are old Many of them are of the older generation They are not in a position to get jobs or even to seek What are we to do with them? Then there are younger people also Some are earning, I know. All of us are political sufferers, some postindependent sufferers and some preindependent sufferers but all the same we are sufferers. Now many of the political sufferers are not with us because in Parliament, in the Sabha there are only 500 seats and in the Rajya Sabha there are 200 odd, and so they cannot get it that way

What are we to do with them? said that they could get jobs they cannot, this is the position. some cases, in Andhra for instance, there has been a lot of discrimination about it, and the definition has been properly applied Discriminatory attemp's are made and in the course of implementation there is a certain partisan attitude People belonging to no party do not like to go and In Bengal things are done registei permits, bus through permits, taxi permits and so on A few favourites get them By and large, from my experience, these people are not Com-Many of them took part in munistpolitics before I was born fore, Communism was not there and before the Bolshevik revolution, they What are we to do with look part them? Then in the twenties thirties, people took part in the revolutionary struggle and also in the non-cooperation movement Some of them, for various reasons, did not get jobs and we receive letters. letters write as believers ın God S٥ do not think that are all Communists In they Bengal we have a large number have asked, in Bengal at least, those who are active members of the Communist Party not to apply for political relief from the Government because others are waiting there who are not actively in politics fore, we have advised our party members who have suffered not to go in for this kind of assistance from the Government but there are many Congressmen, there are people belonging to other parties who sympathised with the Congress I speak for all of them. Many of them are not getting anything because here are some coteries, a few favourites, who are given and many people feel humiliated to make an approach when the coteries dominate in this matter. So this is not being implemented, the assurance you gave to the nation. The time come for a review I would therefore unge on the Government that a national register should be prepared regarding all political sufferers coming under Sardar Patel's definition or category, those who have been polita-

#### [Shri Bhupesh Gupta]

cal sufferers and who need help on their application or on the applicadependents tion of their national legister be prepared of those living people, political sufferers and let the matter be dealt with Every State can prepare it, and let the C ntral Government give leadership in this matter The Government make an announcement Let all those political sufferers coming under definition of Sardar Patel, given some 12 years ago, if they needed the help to the of the Government, apply Government An announce-State ment can be made and I think applications will be forthcoming national register, State-wise, be prepared and let the Central Government take the responsibility for seeing that these minimum needs are met Those who have got employment will not ask for it, those who are wellplaced will not ask for it. Only those who are in very straitened circumstances or difficult conditions of life will apply and it will not be a very long list for a country like India with such a long past of political struggle

SHRI D A MIRZA Who are the post-independent political sufferers?

Shri Bhupesh Gupta I wonder if the hon Member is one But I do not know I am sorry There are some, that is the trouble with the Congress today There are more post-independent patriots than pre-independent patriots today in the Congress I know that many of you are pie Independent patriots

#### (Interruptions)

I do not know what the Prince of Masul patam was doing but I was in a British jail in the early thirties as a boy of 16 if that will satisfy you Anyway let us not go into it. It is a very trivial point. When you want to be personal in this matter, this is for your information. I do not know if that will give you enlightenment Anyway I am not concerned with political parties at all. I respect poli-

tical sufferers who need help, even if they are members of the Congress party Not all of them are here in the House

#### SHRI H P SAKSENA I agree

SHRI BHUPESH GUPTA I fight for every one of them Therefore, I give this suggestion A review has to be made now, assuming that there is There something in what I say today is no harm in making a review a review be made in this as in other cases and let them have a very conregister of sidered national persons Let such a national register be prepared and in the very process of its preparat on we will have a review and then you will really know who in terms of the Government's policy are the persons who are entitled for help Once this list is prepared those who have not yet been helped we can go and give help without all this discr minatory policy that is practised in certain States still see even Congressmen suffering Would you believe it? Many Congressmen, supporters of the Congress, have approached me over this matter to tell me how they are being treated and they want me to speak, because they know nobody will raise his voice from their party or the party to which they owe allegience in the Bengal Assembly, for certain obvious That is the position As far reasons as my party is concerned, you may not have any review But because the Congress party has many more sufferers, I want them to be helped. As far as the revolutionary movement is concerned, I mean of those old days. like the one in which Raja Mahendra Partab part cipated the number of those persons will small Give them assistance and if you think that the Commun st party should be disqualified for being Communists, well, we will consider that point calmly and quietly We are not in any hurry for assistance But the policy should be laid down A clear cut policy should be laid down According to the late Sardar Patel's proposition, everybody

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should be entitled to get such assistance as long as he was a political sufferer, if he had done six months in a prison or something like that. He did not draw a line between Communists and others. It all came later on. That is not my complaint. It is not a question of Congress or Communists. It is not a party question at all. It is a question of principle. We always owe a duty to these men. It is a national obligation which we all must share and fulfil. That is why I am making this suggestion. I give you this suggestion only in the hope that the Minister in the Home Ministry would consider this thing, because there is something wrong here. Things have not gone on properly and I think there is a lot to be done and this has to be done as a solemn obligation on the part of the whole nation.

SHAH MOHAMAD UMAIR: Sir, just one point of clarification from the hon. Home Minister. I hope you will not mind Sir, if I say one word. I have always been attracted by you, Mr. Datar, by your scientific and logical way in the House and I think I still believe that the way in which you have put the case of the political sufferers in this House is a correct one. There is no doubt about that.

DR. W. S. BARLINGAY: Please address the Chair.

SHRI BHUPESH GUPTA: But he is attracted by the Home Minister.

SHAH MOHAMAD UMAIR: thing is, when there are two attractions, one has to concentrate only on one. I say that with what the hon. Home Minister, Mr. Datar, has said I agree, with the major part of it at least. I agree that the major part of political sufferers in this country have got much support from the Government. There is no doubt about that. Crores and crores of rupees have been given to political sufferers in the remotest parts of the country and in all the States. But I would like to ask one thing from the hon. Minister.

Does he know how the States have been working in this matter of helping the political sufferers and how things are still going on? I have a suggestion to make. I think if he could have an encyclopaedia prepared of political sufferers, that would serve a great object and it would be an act of service to future generations also. If you keep such an encyclopaedia before you, you will find that there are lots and lots of political sufferers, genuine political sufferers who have suffered imprisonment five or six times and who are now leading a very difficult life, who live in destitution and are at present in disgraceful conditions. They are not being looked after, in spite of the fact that their cases have been brought to the notice of the Central Government and the State Governments again and again. There is no doubt that what the Government has been doing for them has been very generous. They have helped political sufferers. Let also say that they have helped nonpolitical sufferers also, even those who were not in the freedom struggle. In the words of Jagannath Azad-I hope my hon, friend, Mr. Datar, will not mind if I quote Jagannath Azad here:

> "जहां हर संगे पारा को गुहर की शान हासिल हो वहां पत्थर को भी लाल व गुहर कहना ही पड़ता है।"

• म्राज हमारे सामने यह सूरत पैदा हो गई है। हर जगह के ऊपर यह दोस्त भ्रीर दुश्मन हैं। दोस्त के साथ तो दोस्ती है ही, दुश्मनों के साथ भी हम जेनरस हैं।

I implore you and tell you that you should be more generous to those political sufferers who are the pillars of our independence, the pillars of our country and who have given of their sweat and blood for bringing about this present regime. You should not ignore them and I think many of them have been ignored. I can give you a list.

श्री पां० ना० राजभोज (महाराष्ट्र) : क्रुपा करके वह शेर फिर कह दीजिये।

शाह मुहम्मद उमेर : जगन्नाथ भ्राजाद ने कहा है :

"जहां हर संगे पारा को गृहर की शान हासिल हो"

"संगे पारा" यानी पत्थर का टुकड़ा। वह कहते हैं:

> ''जहां हर संगे पारा को गुहर की शान हासिल हो,

> वहां पत्थर को भी लाल व गुहर कहना ही पड़ता है।"

तो ग्राज हर जगह के ऊपर, हमारे स्टेट से ले कर यहां तक ये बातें फैली हुई है। जगन्नाथ ग्राजाद का यह शेर गलत नहीं है।

It applies certainly to our present generation. Of course, I am conscious of the sympathetic consideration which the Government But given to political sufferers. want to draw the attention of my Home Minister to this matter. He always attracts me and I still feel proud of Mr. Datar for he has got a vision which enables him to look deep merits of things. You into the will at least take up the case of the political sufferers. Thanks to case of Raja Mahendra Partab that this matter has been brought into this House and in both Houses of Parliament today. I hope the Government will give their attention to this mafter. There are political sufferers before your eyes and there are political sufferers behind your back. There are political sufferers in the remotest corners of the country. I think you should look at all of them

equally. I know you have given aid, financial aid to political sufferers, even to those persons who were convicted for theft of buffaloes and Those who had been to jail for stealing buffaloes and cows and who with me in jail, after coming out of the jail they got rewards as political sufferers. (Interruption.) Mу friend, Mr. Saksena, says it is not so. Of course, everybody has served the country not for the sake of any reward. But when one sees such rewards being given to such criminals, one feels sad. After all, only the wearer knows where the shoe pinches. I do hope you will try to prepare the encyclopaedia that I have suggested, in your regime, an encyclopaedia of political sufferers, without any distinction of caste, creed or political distinction, and then that will be a sort of a mirror. You will look into it and see how polit cal sufferers are being treated and then you will be in a position to help political sufferers who are groaning in the corners of their houses the'r death-bed. They have their life in the service of the country, but now they are passing their days groaning and waiting for death.

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): Will the hon. Member please translate that Hind; passage for our information? It sounded so well.

SHRI B. N. DATAR: My hon. friend just now made some reference to State Governments and Mr. Bhupesh Gupta also made some comments which were not correct. I should like to dissociate myself completely from what the two hon. Members have stated. So far as the aid that the State Governments are giving to the political sufferers . . .

SHRI BHUPESH GUPTA: Is the hon. Minister prepared to face an enquiry?

SHRI B. N. DATAR: There is no question of facing anything. It is a question of replying to the hon. Member's arguments, nothing more. I should like to point out that this is not the forum for criticising the

alleged acts of omission and commission of the State Governments. Some hon. Members made reference to this and, therefore, I pointed out that this was a question more for the State Governments than for the Central Government. All the same, Sir, I pointed out in detail as to what was being done at the State level as also at the Central level.

So far as the objection of my hon. friend is concerned, the less said the better. I do not understand what the hon. Member meant by saying that we should review this legislation. It is a very strange and odd expression; there could be no question of reviewing any legislation.

SHRI BHUPESH GUPTA: Which legislation?

SHRI B. N. DATAR: Unfortunately for the hon. Member but fortunately for the country we are governed by a Constitution and we do not want any . . .

SHRI BHUPESH GUPTA: point of personal explanation, Sir. Nobody said that this legislation should be reviewed.

SHRI B N. DATAR: The hon, Member talked of a review of this piece of legislation. My hon, friend himself said that.

SHRI BHUPESH GUPTA: thought I alone needed this hearing aid but it seems he also needs one. What I said was that there should be a review of the entire position of assistance to the political sufferers, not this legislation.

SHRI B. N. DATAR: I was pointing out that we wanted to have a piece of legislation which would not be struck down by the judicial courts, and here may I remind hon. Members that there is a recent ruling of the Supreme Court which says that any such legislation by means of which property can be taken from one person and

given to another would be an act of expropriation which we cannot do at all.

SHRI M. GOVINDA REDDY: that is his philosophy.

SHRI BHUPESH GUPTA: ed philosophy of yours.

SHRI B. N. DATAR: Under these circumstances, we have to move within limitations, the proper limitations, of the Constitution, and we cannot go behind the Constitution.

SHRI B. N. BHARGAVA: Why not then amend the Constitution to remove the difficulties?

SHRI B. N. DATAR: We are not going to amend the Constitution for the purpose of robbing one and giving property to another.

SHRI BHUPESH GUPTA: Is it robbing?

SHRI HARIHAR PATEL: But that is what you are doing very often.

MR. DEPUTY CHAIRMAN: The question is:

> "That the Bill be passed." The motion was adopted.

THE BILASPUR COMMERCIAL COR-PORATION (REPEAL) BILL, 1960

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move:

"That the Bill to repeal the Bilaspur Commercial Corporation 2005, Bikrami and to provide for certain matters incidental thereto, as passed by the Lok Sabha, be taken into consideration."

This is a very simple and non-con-'entious Bill. This relates to the former State of Bilaspur which now forms part of the Himachal Pradesh Territory. While that State was functioning as a separate entity, in or about